**HCT-Q2**

**OFFICE OF THE**

**DISTRICT & SESSIONS JUDGE,**

........................ **TRIPURA :** ......................

**(District Head of the** .....................**Tripura District Judiciary)**

No. ..... July ......., 2013

**Sub:** Quarterly Minutes of deliberations of the Unit Meetings–*re*.

**Ref:** No. F.40 (26)(b)-HCT/STT-M/2013/ ..............., dated ........................ on the above subject.

**MINUTES OF DELIBERATIONS OF THE UNIT MEETINGS**

**AT THE END OF THE I/II/III/IV QUARTER OF THE YEAR, 201 ....**

|  |  |  |  |  |
| --- | --- | --- | --- | --- |
| **Sl. No.** | **Broad outlines for discussions** | **No. of cases** | **Matters of strategy** | |
|  | No. of Civil, Criminal and Motor Accident Claim cases pending in each Court, pending for more than three years­­ | **Civil:** ............. Nos.  **Crl:** ................ Nos.  **MAC:** ............ Nos. | **Strategy for disposal of such cases:** | |
|  | Non-execution of processes of Courts by Police | ............. Nos. | **Assessment of steps taken by each Court:** | |
|  | No. of cases pending against or by Women | ............. Nos. | **Assessment of steps taken for speedy disposal:** | |
|  | No. of cases pending against or by Senior Citizens | ............. Nos. | **Assessment of steps taken for speedy disposal:** | |
|  | No. of cases pending against Juveniles | ............. Nos. | **Stages and Assessment of steps taken:** | |
|  | No. of cases against TADA detenues | ............. Nos. | **Assessment of steps taken by the Court:** | |
|  | Cases pending for committal for more than six months | ............. Nos. | **Assessment of the reasons for the delay:** | |
|  | No. of cases pending against or by SC/ST persons | ............. Nos. | **Assessment of steps taken for speedy disposal:** | |
|  | Matters relating to Legal Services: | |  | |
|  | Status of Disciplinary Proceeding/Inquiry pending as per direction of the High Court or otherwise: | |  |
|  | Matters relating to Construction/Repair of Court Building/Official Residential Quarters, if any: | |  |
|  | Problems faced by Officers, exchange and sharing of latest developments, in matters relating to dispensation of justice: | |  |
|  | Any other matter in the opinion of the Officers to have bearing on the Judiciary and the Judicial Officers: | |  |

**(Signature of the District & Sessions Judge)**

......................... **Tripura:** ..........................